

HIGH COURT OF CHHATTISGARH AT BILASPUR

MEMORANDUM

No. 154 /Vig./2026

Bilaspur, dated 05/01/2026

To,

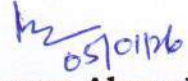
The Principal District and Sessions Judge,

Balod/Baloda-Bazar/Bastar at Jagdalpur/Bemetara/Bilaspur/
Balrampur at Ramanujganj/Dhamtari/Durg/Raipur/Jashpur/
Kabirdham (Kawardha)/Mungeli/Korba/Raigarh/Rajnandgaon/
Surguja (Ambikapur)/Surajpur/Mahasamund/Uttar Bastar
(Kanker) / Koriya (Baikunthpur)/Janjgir-Champa/Kondagaon/
Dakshin Bastar (Dantewara) (C.G.)

Sub: For submission of Declaration of Assets (as on 31/12/2025) by
the Judicial Officers of District Judiciary of the State of
Chhattisgarh.

With respect to the subject cited above, you are requested to
obtain the declaration of assets (**as on 31/12/2025**) from all the Judicial
Officers posted in your District in **prescribed proforma of declaration of
assets** which has been enclosed herewith, verify the same and send it along
with your own to this Registry in pdf format through E-mail on following E-
mail address- rv-hc.cg@gov.in **by 28 February, 2026** as well as send hard
copy of the same through speed post.

Further, you are requested to make ensure that no Judicial
Officer can submit his declaration of assets individually, directly. If you have
failed to do so, you will be responsible for it.


(Mansoor Ahmed)

I/c Registrar (Vigilance)

Endt. No. 155 /Vig./2026

Bilaspur, dated 05/01/2026

Copy forwarded to :

- In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh,
Bilaspur with a direction to upload this memo along with proforma for
declaration of assets on the official web-site of this High Court and mail
the same to all the District Judiciary of the State of Chhattisgarh .


(Mansoor Ahmed)

I/c Registrar (Vigilance)

PROFORMA FOR DECLARATION OF ASSETS
(As on 31/12/ 2025)

Name of Officer (In Full) :
Date of Birth :
Present post held :

Immovable Property				
Name of District, Sub-Division, Taluka and Village in which property is situated	Name and details of Property		If not in own name, state in whose name held and his/her relationship to the Govt. Servant	How acquired ? Whether by purchase lease mortgage, inheritance, gift or otherwise with details of persons from whom acquired
	Housing and other Buildings	Land		
1	2	3	4	5
Movable Property (Valued above 1 lakh or 1 month's basic pay, which is less of both)				
Name of Articles				
1				

Jewellery (Lump Sum)			
Shares/Debentures			
Name of Issuing Company 1		Nos. of Shares 2	
Life Insurance Policy & Others			
Name of Issuing Company 1		Amount 2	
Bank Deposits/Securities & Investments			
Name of Bank 1		City 2	Amount 3
1) Fixed Deposits			
2) Savings Bank Accounts			
3) PPF			
4) GPF / CPS			
5) NSS			
6) Others			

Please read the instructions carefully, while submitting your declaration of assets :

- 1* Submit your declaration of assets (as on 31/12/2025) in duly signed proforma with clear mention of date of submission.
- 2* Mention approximate value and year of purchase with respect of movable properties. (only properties valued above 1 lakh or 1 month's basic pay, which is less of both). It is also directed that
- 3* Expected declaration of assets is subject to Provisions of C.G. Civil Services (Conduct) Rules 1965. While purchasing/selling/acquiring any movable/ immovable property, receiving gifts etc. information be submitted separately to this registry under Rules of C.G. Civil Services (Conduct) Rules, 1965.

Signature & Date